REFERENCE TO NOTICE OF MOTION FOR PAPERS

SHRI BHUPESH GUPTA (West Bengal): Sir, what has happened to the Motion for Papers, notice of which I gave?

MR. CHAIRMAN: You will know it in due course.

SHRI BHUPESH GUPTA: But the session is coming to an end.

MR. CHAIRMAN: This is not the time to give you the information. It will come to you from the office.

Shri A. M. TARIQ (Jammu and Kashmir): Sir, I would like to draw your attention to the report from the Lok Sabha that yesterday they reprimanded three hon. Members of a political party who had shown some sort of bad behaviour towards our President, and one Member of that party is in this House also.

MR. CHAIRMAN: Mr. Tariq, if you want to raise any point, I suggest, you discuss the matter with me beforehand in my Chamber.

SHRI A. M. TARIQ: I only want to know whether you are taking the....

MR. CHAIRMAN: How do I know what point you will raise? If you make a speech, it will be too late when I come to know it. I don't know what point you want to raise and if you make a speech I will not be able to stop you. I cannot stop you till you finish and then the thing is useless. Therefore, you can see me in my Chamber.

THE AGRICULTURAL REFINANCE CORPORATION BILL, 1963—continued

MR. CHAIRMAN: We shall now proceed with the further consideration of the Agricultural Refinance Corporation Bill, 1963. Shri Abdul Ghani was speaking and he may continue his speech now.

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شری عبدالنلی (پلجاب): چیرمین صاحب - میں کل عرض کر رها تها -

श्री सभापति: ग्राप शुरू करें इस से पहले मैं ग्रापको याद दिला दं कि ग्राप पैतीस मिनट बोल चुके हैं पिछली दफा।

شرى عبدالغذى: ميل يه عرض كر رها تها که اس وقت یک کسان کی بہائے کے لئے جو بوے بوے قدیم اٹھائے گئے اس میں بوی هی ترتیاں هوئیں -میں۔ اس۔ پاور نے اس کو بچے غلط ڈھلگ سے استعمال کیا تو میں یہ عرض کر رہا تھا کہ سرکار جب اس بل کو لا رھی ھے تو میارک باد کی مستحق هے بشرطیکه اسی طرح سے نه هو جهسے پہلے گورنملت فارم بنائے گئے تو سرکار کے آدمیوں کی یا ایلی نکسی زمینوں کو خوید لیا گیا جو بالكل ہے كار هواء كروزوں رويهة ضائم کیا اور لاکھوں روپھے کا سالانہ نقصان اب بھی ھو رھا ھے - اسی طرح کوآپریٹلیو کے نام پر جو روپهه دیا کیا اس میں بھی هوشهار سرکاری آدمهوں نے وہ رویهه استعمال کیا تو میں عرض کر رہا تھا کہ آپ جو کارپوريشن بنانے جا رہے ھين جس میں ۲۵ کروز رویے تک آپ نے رکها هے اور پنچاس لاکھ تک بھی آپ کسی انسلای تهوشن کو دیلکے جو کسانوں کے هت ميں کام کرے کا تو ميري دلي خواهش ية هے كه آپ ایسا سوچیں کہ جو چھوٹے چھوٹے کسان هیں جو ساتھ فی صدبی سے زائد هیں اور 2753 Agricultural Refinance [RAJYA SABHA] Corporation Bill, 19632754 منستریاں میں - پہلے ھی کافی سے زیاده متعکیے هیں کوئی هرینجن ویل فیر کےنام پر ہے کوئی اور کسی آرگذائزینہ کے نام پر ھے امداد پہلے ھی چل رھی هے - لیکن اس میں طریقہ یہ تھا کہ سو رویده اگر آپ کو ایک کسان کو دینا ھے تو وہ پہلے تحصیل میں آئے عرضی دے کر جائے اور پھر جب اس کی عرضی منظور هو تو رویه، لینے آئے تو پهر کرایه اتهائے - تو آپ نے جو یه روپیه رکھا یہ پارتی پولیٹیکس سے یا ذات برادری کی پولیٹیکس سے الگ تھلگ ھے م

[THE DEPUTY CHAIRMAN in the Chair] مهررية نههن كهتا كه يه سماج وأدي بورة هركا ليكن جو آفيسر مقرر هول كے ولا ان باتوں سے هت کر کہیں که چالاک آدمی یا سرکار کا توازا هوا آدمی سرکار کا جهیتا آدمی اس کارپوریشن کو پورا اید لئے یوٹیائیز نہ کرے کا اور سرکار ایک نئے تھنگ سے یہ روپیہ بھی اپنے آدمیوں کو دے کو ایلی گدی کو مشہوط کرنے کے لیے استعمال نہیں کرے گی - اب دیکھنا یہ ہے که دیتی چیرمین صاحب - که آیا یہ روپیہ چہوٹے کسانوں کی بھلائی کیلئے خرچ هو سکے کا یا نہیں کیونکه اب نک جو بھی روپیه دیا گیا - تریکٹر کےلئے تو جو ہوے بڑے لیلڈ الرہ تھانہوں نے لئے اسی طوح سے جو پسیلگ سیت کے لئے ررپیہ لیا وہ بھی بوے بوے کسانوں نے لیا جو روپیہ کوآپریٹیو کے

[شرى عبدالغلي] جن کی زمین پانیم ایکو تگ ہے ان کو کسی طرح سے فائدہ پہلتھے - جب سے رام راج أيا هے چيرمين صاحب -سوکیں ہوی بنیں بہت مہارک ہوا بننى چاھئيں ليكن كسان جو دوبه جهاچه اور مکهن کی برکت سے فائدہ اٹھاتا تھا وہ محصروم ہوگیا - ہم نے تیری کھول دی ہے دلی میں جہاں لاکھوں من دوده آتا هے - تهيک هے دهلي والوں کی بھی خدمت کرنی چاھئے آج بجائے اس نے کہ کسان اپنے یہاں اچھی کائیں رکھتے اچھی اچھی بھیدسیں رکھتے تو میں سمع ہتا کہ انہوں نے ایک بہتر سے بہتر نسل کو لاکر اچمے سے اچھا دودھ ديا ليكن ايسا نهيل هوا - جناب چهرمین صاحب- میں یہ اس لئے کہم رها هوں کیرنکہ یہاں پر رکھا گیا ہے کہ یه روپیه تیری کے لئے بھی دیا جائے گا یہ روپیہ پولٹری کے لئے بھی دیا جائے کا اور جیسا که کل تهامس صاحب نے کہا ہے که مکھن کی بنجائے فض کو ٹیں۔ ھاں فھی فری بھی سرکار کو دے تو کوئی حرب کی بات نہیں - اس کے معنی یہ نہیں هیں که اگر تیری کھلے تو کسان کو اس کا فائدہ نہیں پہنچے -کسان قیریاں کھولے کا نہیں کیونکه اب تک جو تیریاں کہلی ھیں ان میں اگو۔ میں یه کهوں که کسان پچیس پرسنت بهی نهیں هیں تو میں کوئی مهالغه نهیں کرتا آپ کی اتفی

غلط بیانی کی جاتی ہے که کچھ کہا نهیں جا سکتا - میں نہیں کہتا که فلط بياني هو گئي هے ليکن الکهو اتن كا فرق نهين هو سكتا - كسى نه ديا هو أيسى بات بهى نهيس هے - ليكن میرا کہنا یہ ھے کہ اس طرح کا دھندا كب تك چلتا رهيا - اكر آپ مجد اجازت دینکے تو میں یہ سب فہکرس آپ کے سامنے رکھ سکتا ھوں - ھر سال کے مضتلف فیگرس ہیں۔ الکھوں تن کا فوق ہے اور اس طوح سے استیتکس کے ذریعہ فلط بیانی کی جاتی ہے - اس آنکووں کو ایک بار پڑھلے کے بعد کوئی یہ خیال نہیں كرتا كه أن مين كتلى فلط بهاني هے - شاید کسی کا دھیان نه جاتا ھو - میں نے کل ابھی کہا تھا کہ اگر سرکار چاہے تو یہ سارے آنکوے دے سکتا ھوں - آپ اپنے استیتکس کے فریعه پانچ ایکو سے کم زمین رکھنے والے کسانوں کو تسلی دے رہے ھیں -میں آپ کا مشکور ہوں لیکن میں آپ سے عرض کرنا چاھتا ھوں کہ آپ ائے استیٹکس کے مطابق یہ کام نه کیجئے۔ اس کارپوریشن کے ذریعة آپ جو ووپیة کسانوں کی بھلائی کے لیے دے رہے هیں اس کا استعمال انہیں کی بھلائی کے لئے اچھی طرح سے کیا جانا چاھئے ان لوگوں کو فائدہ تبھی ھوکا جب یہ مانا جائے کہ جو کچھ روپیہ کسانوں کی بہتری کے لئے دیا جانبا کا انہیں

نام یر لیا وہ بھی ہوے ہوے کسانوں نے لیا اور زمینیں سرکار نے خریدیں چاہے ھريجلوں كے لئے خريتى ھوں چاھے ستیت فارم قائم کرنے کے لئے خریدی وہ بھی میں یہاں تک کہرں گا که جو مارکیت ریلیو هے اس سے بھی زیادہ قیست پر خریدی گئیں - اس پر میں نہیں کہتا کہ رام راج ہے، اس میں ایسی باتیں هو جائیں مجھے کوئی چلتا نہیں ہے میں نے ایک بات کہی تھی کہ جو بھی آپ اس کے تصف کرنے جا رہے میں اس میں جو فیکٹس اینت فیکرس آپ سیلائی کرس وی محمیم طوو سے کریں ۔ میں عرض کروں که ابھی ابھی جلوری میں پلائنگ کیشن کی طرف سے ہیں۔ اسٹیٹکس ملے تھے اس میں یہ کہتے ھیں کہ بنجاب میں ۵۹ لاکھ ۲۳ هزار تن فود کریں۔۔۔پنجاب والے خود کہتے هیں انے ایستریکت استیتکس میں جو انہوں نے حال ھی میں چھاپا ھے که وہ ٥٥ لاکه کا هوا اور وه هي پهر ايک اور تین مہینے کی کوارٹرلی رپورٹ چھاپتے هين اور اس مين کهتے هيں ٥٥ لاکھ مم هزار هوا - انهوں نے ایک اور استيتكس سيكلة فائر اير پان كي المیابی پر چهاپا هے اس میں ذکر کھا ھے مہ لاکھ مہ ھزار تی -

موسے لئے میں حہران ہوتا ہوں کہ سرکار کے ذریعہ جو آنکوے چھاپے جاتے ھیں ان میں اس قدر ہے دردی سے

[هري مبدالغلي]

پر خرچ کیا جائیکا - رام راج سے پہلے شیطان راج میں لوگوں کو ادھیک سے المهيك دودهم ملتا تها و جهاجه ملتى تهى ، مكهن ملتا تها أور کسان مہاجلوں سے قرضہ لے کر ایدا گذارہ چلاتے تھے - اس طرح سے ان کی حالت اس زمانے سیں بہتر تھی لیکن رام راہ میں یہ سب چیز غائب هوکڈن - آج کسانوں کے نام پر پولٹری فارم کھولے جاتے میں تو اندے میں کھاتا ھوں - مرفیاں پالی جاتی ههي تو هم انهيي ازاتے هيي چورڌيا صاحب کی قسمت میں یہ نہیں ہے کهونکه وجیتیرین ههن - اسی طرح سے کسانوں کے نام "پر جو روپیہ خرچے کیا جاتا ہے اس کا فائدہ انہیں نہیں ملتا هے - ميرے كہلے كا مطلب يه ھے کہ جو روپھہ اس آرگفائزیشن کے ذریعه خربے کیا جائیکا اس سے صاف ظاهر هوتا هے که آپ کو سائٹرل گورنمذشه کے اوپر تسلی نہیں ہے ، اپنی اسٹیت گورنبدت اور دوسرے مصکبوں پر تسلی نہیں ہے۔ آبے سرکاری محصکموں کے فريعة لاكهون رويية كسائون كي بهلائي کے نام پر خرچ کیا جا رہا ہے لیکن انهين اس كا فائدة نهين يهنچنا

آپ نے جو یہ اسکیم بنائی ہے میں اس کے مضالات نہمی کرتا کیونکہ یہ ایک نيا قدم هے حو أب الهائے جا رهے هیں - مهری نظر میں چاہے لس کی

کولی قیمت لہیں ہے لیکن جو یہ بهداری هم ولا کچ هکروزوں رویهم سم دور ہوئے والی نہیں ہے بلکہ اس کے لئے اربوں روپیوں کی ضرورت ھے -اگر آپ اس میں اتفا هی روپیه خرچ کرتے عیں تو میرا کہنا ہے کہ اگر آپ مريض کو صرف اناسين لور آسهرو ھی دینا چاھتے ھیں تو اس سے اس كو كبچه فائدة تو پهلچے كا هي - اس كو دورا فائده تبهى بهنچيكا جب آپ ايذي سركاري باليقيكس أيني جهودي سرکار کی پالیٹیکس میں ، کسی طرح كافيور تزماور نيپوتزمنه آنے ديس يه اچها کام جو آپ کر رہے ھیں - کسانوں کے نام پر کر رہے ھیں - اس سے کسانوں کو نائدہ نہیں پہنچیکا تو وہ سب بیکار ہو جائیا ۔ اگر آپ ہے اس کارپوریشن کا انتظام تھیک طرح سے نہیں کیا تو اس کے ذریعہ جو روبیہ كسانون كو دبيا جائهكا اسكا مس يوز ھوکا اور کسالوں کے حوصلے پست ھو جائيلكے - كسان سمجهے كا كه ميرے نام يو سركار قدم أقهاتي هے لهكن منجهے فائده نهيل پهنچتا هے کيونکه ميل ان يوهه هون كمزور هون ميري ذرائع محدود هين - ميرا كوئي آركنائزيشن نہیں ہے ، اس لکے جو قدم بھی سرکار أتهاتي هے اس کا فائدہ دوسرے یار لوگ اتھائے جاتے ھیں - جااب دیتی چیر مين صاحب - مين آب کا ، چير مين صاحب كا اور وائس چير میں صاحب کا مملوں ہوں کہ آپ نے

مجھے اس بل پر بوللے کے لگے کافی سے دیا ۔ موں آپ سے عرض کونا چاھتا ھوں کہ آپ پہلی یاتوں کو بھول جائیں ورنہ دنیا پکار پکار کر کہیگی:

جا ان لباسیوں کے نه ظاهر لباس پر غازی قبائے هوش و قبائے خود سے هیں اگر آب اسطرم ایدی عقل کو استعمال کریں گے کہ غریب کسانوں کی ترقی هو ۽ پانيم ايکڙ سے کم زمين والوب کو فائده پهلچے ، تو آپکی یه اسکیم کامیاب هو سكتى هے - اگر آپ چاهتے هيں كه که چر تیوبویل آپ اس کے لگے بنانیں جو يمهنگ سيت لكانا چاهين اچها بيم دينا چاهيں ان سب كا فائدة انههر ملے تو جو روپیه ان کامور میں خرچ کیا جائے وہ اس کو ملتا ہے یا ئهیں اس کو آپ کو دیکھلا هولا -جو ررپیه تیری یا پولٹری کے لئے دیا جائے اس سے اس کو فائدہ پہنچے اور وه بهی دودهه اندآه کها سکے - یه نه ھو کہ وہ دودھہ پیدا کرے اور اس کو شہر میں بھیج دیا جائے اور یہاں پر میں اور آنریبل سیران پیٹی اوو کہیں کہ ہوا اچھا دودھہ ہے - جب تک آپ کسانوں کی بھلائی کی اور اچھی طبح سے دھران نہیں دینگے اور جتنا روپیم ان کے اویر خرچ کرنا چاہتے ھیں وہ ان کے اوپر خرچ نہیں کرینکے تب تک آپ کی یہ اسکیم کامیاب هونے والی نہیں ہے - تھیلک ہو -

†[भी ग्रस्तुल गनी (पंजाब) : चैवरमैन साहब, मैं कम अर्ज कर रहा था . . .

भी सभापति : आप सुरू करें इस से पहले में आपको याद दिला दूं कि आप पैतीस मिनट बोल चुके हैं पिछली दफा।

श्री ग्रब्दुल गनी: में यह अर्ज कर रहा था कि उस वक्त तक किसान की भलाई के लिये जो बड़े-बड़े कदम उठाये गये उस में बड़ी ही त्रुटियां हुईं। मैन-इन-पावर ने इस को बड़े गलत ढंग से इस्तेमाल किया। तो में यह अर्ज कर रहा था कि सरकार जब इस बिल को ला रही मुबारकबाद की मुस्तहिक है बशर्ते कि इसी तरह से न हो जैसे पहले गवर्न-मेंट--फार्म बनाये गुरे तो सरकार के आदिमयों ग्रपनी निकम्मी जमीनों को खरीद लिया गया जो बिल्कुल बेकार हुआ; करोड़ों रुपया जाया किया और लाखों रुपयों का सालाना नुकसान अब भी हो रहा है। इसी तरह कोभ्रापरेटिव के नाम पर जो रूपया दिया गया उस में भी होशियार सरकारी श्रादिमयों ने वह रूपया इस्तेमाल किया। तो में अर्ज कर रहा था कि आप जो कारयो-रेशन बनाने जा रहे हैं जिस में २५ करोड़ रपमें तक आपने रखा है और ५० लाख तक भी आप किसी इंस्टीट्यशन को देंगे जो किसानों के हित में काम करेगा, तो मेरी दिली ख्वाहिस यह है कि भाप ऐसा सोचें कि जो छोटे-छोटे किसान हैं, जो ६० फी सदी से जायद हैं और जिनकी जमीन ५ एकड़ तक है उनको किस तरह से फ़ायदा पहुंचे । जब से राम राज्य भ्राया है, चैयरमैन साहब, सड़कें बड़ी बनीं। बहुत मुबारक हुआ। बननी चाहियें । लेकिन किसान जी दूब, छाछ श्रीर मक्खन की बरकत से फायदा उठाता था वह महरूम हो गया। हमने हेरी खोल दी है दिल्ली में जहां लाखों मन दूध प्राता है। ठीक है दिल्ली वालों की भी खिदमत करनी चाहिये। श्राज बजाय

^{†[]} Hindi transliteration.

्र [श्री घब्दुल गनी]

्रात्स नर्दुश यथा। इसके कि किसान ग्रपने यहां ग्रंच्छी गार्थे रखते, अच्छी भैंसे रक्खें तो मैं समझता कि उन्होंने एक बैहतर से बेहतर नस्ल को ला कर भ्रच्छे बे अच्छा दूध दिया। लेकिन ऐसा नहीं हम्रा। जनाब चेयरमैन साहब, मैं यह इसलिये कह रहा हं कि क्योंकि यहां पर रक्खा गया है कि यह रुपया डेरी के लिये भी दिया जायेगा. यह रुपया पोलट्टी के लिये भी दिया जायेगा मीर बसा कि कल थॉमस साहब ने कहा है कि मक्खन की बजाय फिश खायें, हां, फिश की भी सरकार कर दे तो कोई हर्ज की बात नहीं। इसके माने यह नहीं हैं कि अगर डेरी बुले तो किसान को इसका फायदा नहीं पहुंचे। किसान डेरी खोलेगा नहीं । क्योंकि भव तक **वो डेरियां खुली हैं उनमें ग्रगर मैं यह कहं** कि किसान २५ परसेन्ट भी नहीं हैं तो कोई मुबालिगा नहीं करता । ग्रापकी इतनी मिनि-स्ट्रियां हैं। पहले ही काफी से ज्यादा महकमे हैं। कोई हरिजन वैलफेयर के नाम पर है, कोई ग्रौर किसी ग्रौरगेनाइजेशन के नाम पर है, इमदाद पहले ही चल रही है। लेकिन इसमें तरीका यह था कि सौ रुपया ग्रगर ग्रापको एक किसान को देना है तो वह पहले तहसील में ग्राये, ग्रर्जी दे कर जाये, ग्रौर फिर जब ससकी अर्जी मंजूर हो तो रूपया लेने आये बो फिर किराया उठाये। तो ग्रापने जो यह रपया रक्खा यह पार्टी पोलिटिक्स से ज्या चातिबरादरी की पोलिटिक्स से ग्रलग यलग है ।

[THE DEPUTY CHAIRMAN in the Chair]

मैं यह नहीं कहता कि ये समाजवादी बोर्ड होगा लेकिन जो ब्राफिसर मुकर्रर होंगे वह इन बातों से उठ कर कहें कि चालाक ग्राद-मियों या सरकार का नवाजा हुन्रा स्रादमी, सरकार का चहेता म्रादमी, इस कारपोरेशन को पूरा अपने लिये युटीलाइज न करेगा ग्रीर सरकार एक नये ढ़ंग से यह रुपया भी अपने आदिमियों को दे कर अपनी गृही को

मजबत करने के लिये इस्तेमाल नहीं करेगी। भ्रब देखना यह है डिप्टी चेयरमैन साहब, कि स्राया यह रुपया छोटे किसानों की भलाई के लिये खर्च हो सकेगा या नहीं क्योंकि श्रब तक जो भी रुपया दिया गया-ट्रैक्टर लिये तो जो बड़े बड़े लैंडलाई थे उन्होंने लिये, इसी तरह से जो पंपिंग सेट के लिये रुपया लिया वह भी बड़े बड़े किसानों ने लिया जो रुपया कोग्रापरेटिव के नाम पर लिया वह भी बड़े बड़े किसानों ने लिया। ग्रौर जमीनें सरकार ने खरीदीं चाहे हरिजनों के लिये हों, चाहे स्टेट फार्म कायम करने के लिये खरीदीं। वह भी मैं यहां तक कहंगा कि जो मार्केट वैल्यू है उससे भी ज्यादा कीमत पर खरीदी गई इस पर मैं नहीं कहता कि राम राज्य है। इसमें ऐसी बातें हो जायें, मुझे कोई चिन्ता नहीं है। मैंने एक बात कही थी कि जो भी भाप इसके तहत करने जा रहे हैं उसमें जो फैक्ट्स एण्ड फीगर ग्राप सप्लाई करें वह सही तौर से करें। मैं अर्ज करूं कि अभी अभी जनवरी में प्लानिंग कमिशन की तरफ से हमें स्टेटिक्स मिले थे। उसमें यह कहते हैं कि पंजाब में ५६ लाख २३ हजार टन फूडग्रेन । पंजाब वाले खुद कहते हैं हमने एब्सट्रेक्ट्स स्टेटिस्टिक्स में जो उन्होंने हाल ही में छापा है कि वह ५५ लाख का हुग्रा। ग्रौर वह ही फिर एक श्रौर तीन महीने की क्वाटरली रिपोर्ट छापते हैं श्रीर उसमें कहते हैं ५५ लाख ४४ हजार हम्रा । उन्होंने एक भ्रौर स्टेटि-स्टिकस सैकेन्ड फाइव ईयर प्लान की कामयाबी पर छापा है उसमें जिक्र किया है ५४ लाख ५३ हजार टन ।

इसलिए मैं हैरान होता हूं कि सरकार के जरिये जो श्रांकड़े छापे जाते हैं उसमें इस कदर बेदर्दी से गलत बयानी की जाती है कि **फुछ कहा नहीं जा सकता । मैं नहीं कहता कि** गलत बयानी हो गई है। लेकिन लाखों टन का फर्क नहीं हो सकता । किसी ने दिया हो ऐसी बात भी नहीं है। लेकिन मेरा कहना यह है कि इस तरह का धंघा कब तक

रहेगा । ग्रगर ग्राप मुझे इजाजत देंगे तो में ये सब फीगर्स भापके सामने रख सकता हं। हर साल के मुख्तलिफ फीगर्स हैं। लाखों टन का फर्क है। स्रौर इस तरह से स्टेटिक्स के चरिये गलत बयानी की जाती है। इन आंकड़ों को एक बार पढ़ने के बाद कोई यह **क्याल नहीं करता** कि इनमें कितनी गलत बयानी है। शायद किसी का ध्यान न जाता हो मैंने कल भी कहा था कि अगर सरकार चाहे चो यह सारे स्रांकड़े दे सकता हूं। तो स्राप ने स्टेटिसटिक्स के जरिये पांच एकड़ से कम जमीन रखने वाले किसानों को तसल्ली दे रहे हैं। मैं ग्रापका मशक्र हूं लेकिन मैं श्रापसे अर्ज करना चाहता हं कि आप अपने स्टेटिसटिक्स के मुताबिक यह काम न कीजिये। इस कारपोरेशन के जरिये आप जो रुपया **किसानों की भलाई के लिये दे रहे हैं** उसका इस्तेमाल उन्हीं की भलाई के लिये अच्छी तरह से किया जाना चाहिये। इन लोगों को फायदा नाभी होगा जब यह माना जाये कि जो कुछ **अपया किसानों की बैहतरी के लिये दिया जायेगा** बह उन्हीं पर खर्च किया जायेगा। राज्य से पहले शैतान राज्य में लोगों को अधिक से अधिक दूध मिलता था, छाछ मिलती थी, मक्खन मिलता था और किसान महा-चनों से कर्जा ले कर ग्रपना गुजारा चलाते थे। इसी तरह से उनकी हालत इस जमाने में बेहतर श्री लेकिन राम राज्य में ये सब चीजें गायब हो गयीं । त्राज किसानों के नाम पर पोल्ट्री कार्म खोले जाते हैं तो ग्रंडे मैं खाता हं। मुगिया पाली जाती हैं तो हम उन्हें उड़ाते हैं। चौरड़िया साहब की किस्मत में यह नहीं है । वह वैजिटे-रियन हैं। इसी तरह के नाम पर जो रुपया खर्च किया जाता है उसका फायदा उन्हें नहीं मिलता है। मेरे कहने का मतलब यह है कि जो रुपया इस आर्गेनाइजेशन के जरिये खर्च किया जायेगा उससे साफ जाहिर होता है कि भ्रापको सेंन्ट्रल गवर्नमेंट के ऊपर तमल्ली नहीं है, श्रपनी **स्टेट गवर्न** मेंट ग्रीर दूसरे महकमों पर तसल्ली नहीं है । सेन्ट्रल गवर्नमेंट के ऊपर तसल्ली

नहीं है। भाज सरकारी महकमों के जिये लाखों रूपया किसानों की भलाई के नाम पर खर्च किया जा रहा है लेकिन उन्हें उसका फायदा नहीं पहुंचता है।

श्रापने जो यह स्कीम बनाई है मैं उसकी मुखालफत नहीं करता हुं क्योंकि यह एक नया कदम है जो ग्राप उठाने जा रहे हैं। मेरी नज़र में चाहे इसकी कोई क़ीमत नहीं है लेकिन जो यह बीमारी है वह कुछ करोड़ रुपयों से दूर होने वाली नहीं है बल्कि उसके लिये ग्ररबों रुपयों की जरूरत है। ग्रंभर ग्राप इसमें इतना ही रुपया खर्च करते हैं तो मेरा कहना है कि भ्रगर श्राप मरीज को सिर्फ एनासी। भीर एस्प्रो ही देना चाहते हैं तो इससे उसको फूछ फायदा तो पहुंचेगा ही। उसको पुरा फायदा तभी पहुंचेगा जब भ्राप भ्रपनी सरकारी पोलिटिक्स, ग्रपनी छोटी सरकार की पोलिटिक्स में, किसी तरह का फेवरिटिज्म ग्रौर नेपोटिज्म न ग्राने दें। यह ग्रन्छा काम जो श्राप कर रहे हैं, किसानो के नाम पर कर रहे हैं। इससे किसानों को फायदा नहीं पहुंचेगा तो वह सब बेकार हो जायेगा। मगर म्रापने इस कारपोरेशन का इन्तजाम ठीक तरह से नहीं किया तो उसके जरिये जो रुपया किसानों को दिया जायेगा उसका होगा ग्रौर किसानों के हौसले पस्त हो जायेंगे। किसान समझेगा कि मेरे नाम पर सरकार कदम उठाती है लेकिन मुझे फायदा नहीं पहुंचता है क्योंकि मैं अनप क हं, कमजोर हुं मेरे जराये महदूद हैं। मेरा कोई ग्रागीनाइजेशन नहीं है इसलिये जो कदम भी सरकार उठाती है उसका फायदा दूसरे यार-लोग उठा ले जाते हैं। जनाब डिप्टी चेयरमैन साहब, मैं ग्रापका, चेयरमैन साहब का ग्रीर वाइस-चेयरमैन साहब का ममन्न हं कि आपने मुझे इस बिल पर बोलने के लिये काफी समय दिया । मैं श्रापसे अर्ज करना चाहता हूं कि ग्राप पहली बातों को भूल जायें वरना दुनिया पुकार पुकार कर कर्रगी:---

[श्री म्रब्द्ल ग़नी]

जा इन लिबासियों के न जाहिर लिबास पर गाजी कबाए-होश व कबाए खिरद से हैं।।

ग्रगर ग्राप इस तरह ग्रपनी ग्रक्ल को इस्तेमाल करेंगे कि गरीब किसानों की तरक्की हो, पांच एकड से कम जमीन वालों को फायदा पहुंचे. तो भ्रापकी यह स्कीम कामयाब हो सकती है। अगर आप चाहते हैं कि जो ट्यब वेल भ्राप उनके लिये बनायें, जो पिम्पग सेट लगाना चाहें, अच्छा बीज देना चाहें, उन मबका फायदा उन्हें मिले तो जो रूपया इन कामों में खर्च किया जाये वह उनको मिलता है यां नहीं इसको श्रापको देखना होगा। जो रुपया डेरी या पोल्ट्री के लिये दिया जाये उससे फायदा पहुंचे श्रीर वह भी दूध-ग्रण्डा खा सके। यह न हो कि वह द्ध पैदा करे भीर उसको शहर में भेज दिया जाये ग्रीर यहां पर मैं ग्रीर ग्रीनरेबल मेम्बरान पियें भ्रीर कहें कि बड़ा अच्छा दूध है। जब तक स्राप किसानों की भलाई की भ्रोर अच्छी तरह से ध्यान नहीं देंगे भ्रौर जितना रुपया उनके ऊपर खर्च करना चाहते हैं वह उनके उपर खर्च नहीं करेंगे। तब तक श्रापकी यह स्कीम कामयाब होने वाली नहीं है। थैंक प्।]

SHRI S. CHANNA REDDY (Andhra Pradesh): Madam Deputy Chairman, I rise to support this Bill wholeheartedly; not only I but the entire agricultural community of this land will welcome this measure. In my opinion, Madam, this is a belated step. Such facilities, through poration, have already been provided in the industrial sector and provision of long-term loans through such a corporation is a long-felt desire and need of the agriculturists also. After so many years, Government have taken this welcome step and I congratulate them on this point. Madam. as everybody admits, agriculture is the basic industry of our country.

Second Five Unfortunately in the Year Plan, the emphasis was shifted from agriculture to industry but soon it was realised that unless a strong agricultural potential was created in the country, industrial development would not very much be possible. In the Third Plan, Madam. importance has been given to agriculture and all means and ways are being explored to step up production. In spite of strenuous on behalf of the Government and others, we are unable to achieve the desired results in agricultural production. At the end of the Five Year Plan, we were nearer to the target but in the first two years of the Third Plan, development and production in the agricultural field are far from being satisfactory. Why is this so? In spite of the fact that quality seeds are being provided to the cultivators and year by year the supply of fertilisers is being increased, we are unable to achieve the desired results in stepping up production. This is mainly because agriculturists are very poor poverty always comes in the We always say and inculcate that modern methods of farming must be adopted by the agriculturists this cannot be done with the scanty finances which they have got at their disposal. This may be possible only when they are equipped adequately long-term, short-term medium-term loans. As it is, the agriculturists are not getting quate finances from all the available resources. The co-operative are able only to meet at the most ten per cent, of the demand. The Rural Credit Survey Committee which went into this question in 1954 estimated that the need of agriculturists, so far as credit was concerned, was of the order of a thousand to eleven hundred crores of rupees. At that time only three per cent. demand was met by the different cooperative societies. After submission of the Report of this Committee, due importance was given to providing credit facilities to the agriculturists

and now. throughout the length and breadth of the country, nearly two lakhs of rural credit societies have been organised and are functioning, though they are not functioning as one would like them to. In addition to these rural credit societies, there are the apex banks, the co-operative banks and so on which are providing short and medium term credit to the agriculturists. But to develop land so as to increase the production potential of it and to utilise the available irrigational facilities which have been created during the Second Plans, the agriculturists need long-term loans. At present such loans are provided only by the Central and Primary Land Mortgage Banks but here too they are only able to meet a meagre portion of the Therefore, Madam, at this demand. juncture when the stepping up of agricultural production is very essential, it is very good that Government have taken this welcome step and have come forward to bring into existence this independent statutory corporation to provide longterm credit facilities to the agriculturists.

L Madam, it will be interesting if I mention the views of an expert who went into the causes of the of agricultural production in Coimbatore District. As early as 1887 Sir Frederick Nicholson observed, "Empty purses led to rude cultivation and a full purse in the Coimbatore lala's hands could conquer season and soil." This holds good even now. Madam, agriculture in our country is still a gambling in rain and we are very much dependent on mercies and vagaries of nature. This is because the agriculturist has not got sufficient knowledge to conquer these forces of nature. Nor has he got sufficient finances to conquer, as has Sir been observed by Frederick Nicholson, the season and soil. Therefore, as I have said earlier, this is a very laudable step which intends to provide long-term loans to agriculturists. Though meagre, it is a step in the right direction.

Madam, I would now like to deal with the question of credit-worthiness of individual farmers. As things stand today, the creditworthiness is assessed on the basis of the land value but the land value or the price of the land is not determined on the basis of the market rate which prevails but it is determined on the basis of land revenue. Under state of affairs small cultivators are unable to avail themselves of opportunities provided for giving them credit because а landowner possessing land of five to ten acres will be able to get only Rs. 50 or Rs. 100, not more than that and it is so meagre an amount that it cannot help him in any way to improve the existing agricultural conditions. What I desire is that there must be a radical change in the method of fixing land prices so that the small cultivators can be benefitted. I will be clear if I illustrate by an example. I am speaking from my own experience of my parts of the country. If a small cultivator possessing land of, acres applies for a say, five to dig a well, he will not be granted say five acres applies for a his land is dry and at the most the cost of that land in my part of the country will not be more than Rs. 1000. He will get 50 per cent. of that which means he will Rs 500 and with Rs. 500 no well can be dug.

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SHRI N. M. LINGAM (Madras): Rs. 500 per acre?

SHRI S. CHANNA REDDY: No; for all the five acres because the cost of his land will be Rs. 1000 at the rate of Rs. 200 per acre. Only fifty per cent. of the total price of the land will be advanced to him as loan and this amount of Rs. 500 is too inadequate for digging a well. But if the assessment is made the well is dug, after irrigational facilities have been provided, then the value of these five acres will mount up to something like Rs. 2500. But this aspect is not taken

[Shri S. Channa Reddy.]

into account by the officers who are supposed to fix up the value of the land This I have mentioned only to illustrate my point. There are so many other factors also. So. unless in there is a radical change method of determining the value of the land-other than the present system of basing it on the land revenuethe small cultivators will not benefitted. They are not able avail of the opportunities provided by the rural credit socities which give short-term and medium loans and it will be much less with regard to this Corporation which to provide facilities intends advancing long-term loans alone. In fact, no small cultivator would in a position to avail of these opportunities

Madam, next I would like to mention a few words about the reforms. At the very outset I want to make it clear that I am all objection. these land reforms. My rather my concern, is that these land reforms have not been expedited. Even after 15 years of our independence, in some of the States optimum or the maximum holdings have not been fixed. In some of the States the Land Reform Bills have not been passed yet with the result that a sword of suspicion and apprehension is hanging over the heads of the middle class and upper middle class farmers, who can invest and achieve results in stepping up food not venproduction. But they do ture to invest because they are very much doubtful of the size of holdings in the future. Therefore it is high time that the Government should see that the fixation of the maximum holding is done as early as possible. The middle class and upper middle class farmers must be told clearly that this much of land going to remain with them and then they should be asked to put in every effort to increase the production. Only in that case the middle farmers will come forward to take

advantage of these facilities because it is natural that nobody would like to invest when he is not sure of his Therefore I would future emphasise that land reforms should be expedited as early as possible. which have been already delayed beyond expectations. When that is done. I hope, Madam, that this institution which is being brought into existence through this legislation will play an important role in the field of agriculture.

SHRI R S KHANDEKAR (Madhva Pradesh): Madam Deputy Chairman, I rise to welcome this Bill, the Agriculture Refinance Corporation Bill. 1963, as passed by Lok Sabha on 28th February, 1963. It is indeed a welcome measure and it has not come There was too soon. a long-felt necessity for a Bill of this nature and I feel that this is one of the steps in the right direction.

Madam, we are passing through a crisis and our whole attention energies are concentrated on AHP borders. We have to gird นท our loins to defend our country which has been aggressed by China. have to build up our defences we have before us very heavy taxation proposals made by the Government. The nation is prepared to bear this heavy burden provided it is well and properly utilised.

Along with defence we have to implement our Plans also. We cannot afford to neglect our Plans which are basic for economic development and necessary for achieving our goal of socialism. In order to strengthen the defence of the country also our Plans must be implemented in full.

In our Plans we have to lay great emphasis on our industries. We have to develop these and have a proper industrial base. We have to develop our agriculture also but our agriculture unfortunately is far behind our expectations. We have to grow more food because it is well said that an army marches on its stomach.

As far as industries are concerned, the position regarding credit slightly better, compared to agriculture. There are various agencies of credit in industrial spheres. There is the Industrial Finance Corporation: there is the Industrial Credit and Investment Corporation; then there is the National Industrial Development Corporation and finally there is the Refinance Corporation for industries. In the agricultural sector however there was no provision for a refinance corporation. Hence this Bill is welcome and I support it.

Before I go on to the various provisions of the Bill, let me say something about the appalling condition in our agricultural sector regarding finance. We are short of food and we have to import as yet a lot of food and we have to spend a lot of purpose. foreign exchange for that Our population is also increasing rapidly and our agricultural production is not keeping pace with Rural indebtedness is the index Indian rural economy. The Indian farmer and borrowing are inseparable. The Indian money-lender and high rate of interest are also inseindebtedness parable. Rural is mounting and it is estimated that it is to the tune of Rs. 1,800 crores. I have got my doubts whether this piece of legislation will even reduce it to any satisfactory extent. Rural indebtedness is attributed to economic holdings and high rates of simple and compound interest charged by the money-lenders and the little price the agriculturist ultimately gets for his production. Different agencies supply finance to agriculturists. There are money-lenders, professional money-lenders, co-operatives, Government, landlords, banks, etc., but the highest percentage among them is that of professional money-lenders. The Government and banks provide credit to the extent of just 3 per cent. of the total credit. Again, the laws of interest made by the Government are hardly respected and followed in villages. Most exorbitant rates interest are charged by these moneylenders. Government agencies unable to check it. Hence there was necessity for a measure like which could provide long-term and medium credit to the agriculturist on reasonable terms.

Looking to the heavy indebtedness in the agricultural sector, co-operative credit societies have been able to touch only the fringe of the problem by way of providing short-term credit. There was no provision for long-term credit which is being provided by this legislation. But here again, looking to the stupendous problem before this country, doubtful how far this measure will meet all the demands. It is indeed a big question to be answered. Land mortgage banks also have not been able to do much in this respect. It is interesting to mention the observation of the Agriculture Production Team, which toured the country recently, regarding agriculture finance. It shows a serious situation in this respect. It says:

"Over 85% of the credit the cultivators use is provided by money-lenders and other individuals. Most of their small marketable surplus is sold to traders at depressed prices at market time. Many cultivators are not getting full value of their produce paying exorbitant rate of interest for inadequate credit and do not have reliable source of production supplied. Thus they are unable to adopt many practices for increased, production. Only by a cooperative effort, with Government assistance can the stronghold of money-lenders and traders be broken."

This shows the urgency for adopting a measure like the present Hence I have welcomed this Bill.

With regard to its implementation, there are serious doubts raised by so

[Shri R. S. Khandekar.] many hon. Members who have spoken before and I join with them. Often it is said that those, who really need credit, do not get it. If they get it, they have to spend a lot before getting it and only a fraction of reaches their hands which is insufficient for their needs. Secondly, with so much indebtedness in the country the Bill is unable to fulfil requirements of the agriculturists. Hence, the scope of the Bill should be enlarged.

Again, it is feared that by setting up this Corporation there wiii duplication of work. Already there are various agencies like co-operative and land mortgage banks, comdevelopment blocks, munity which are doing this work. Of course these institutions give credit to agriculturists individually, but the credit is quite meagre as compared to their necessity. This Corporation, on the other hand, will advance credit for long-term and medium credit to institutions like co-operative and land mortgage banks, but there is a danger of misusing these agencies. It is often seen that those who have got pull or influence manage to get credit and the really needy person is left out. Also, credit is distributed to interested persons at such time when certain political advantages are reaped by such distribution. This should be specifically avoided. There is also a bureaucratic way and red-tapism while distributing the Those, who credit. cultivate land but do not own land, do not get money. Hence, production is affected. Care should be taken to see that credit is given to a deserving person, whether he owns land himself

In spite of various agencies being at work in the country, our agriculture ϵ uld not make much headway. By setting up this Corporation, how far it will boost up our agricultural production is a great question. Let us hope it will help in answering that

question and in solving the problem. If by the setting up of this Corporation the private money-lender in villages is totally eliminated or controlled and agricultural production is increased, the object of adopting this Bill will be greatly fulfilled.

Now, coming to the provisions of the Bill, I find that the object of the Bill is to provide for the establishment of a Corporation for granting medium and long-term credit by way of refinance or otherwise for development of agriculture and for other matters connected therewith or incidental thereto. The object is very laudable. There is no doubt about it. Efforts will be made to achieve this object, but as I pointed out earlier there are many pitfalls in the way which must avoided and serious efforts to achieve these laudable objects must be made.

Now, I come to Chapter II of the Bill. It deals with the establishment and incorporation of the Agricultural Refinance Corporation. The capital will be about Rs. 25 crores and Rs. 5 crores will be initially is-This amount, as I have said, is too small. As I have already quoted, rural indebtedness in this country is of a serious magnitude. Although the limit is Rs. 25 crores and further borrowing can be made and Government will also advance loans, the Minister in his introductory remarks tried to meet this objection by saying that by setting up this Corporation the Government will be able to take the credit up to Rs. 500 But even Hs. 500 crores in crores the context of things and in view of the vastness of the country and the growing indebtedness, to my mind, is a very small sum. Looking to the magnitude of the problem, the capital ought to be still higher. There is no provision for individual holders in this Bill. Only co-operative banks are associated as holders. But many of the co-operative banks are not in a good condition and their membership

weaken this Corporation. Care, therefore, has to be taken to see that any unwanted elemet does not enter the Corporation and make it a battleground for party or individual ends.

Now, coming to Chapter III, I find that it deals with the management of the Corporation. A lot of criticism has been made with regard to bureaucracy in this organisation which is being manned mostly by Government servants or their nominees. Now, criticism has also been made that these persons, who are going to manage this Corporation have little experience of agriculture proper. Therefore, there is nobody who can guard the interests of the agriculturists as such. I also join in that criticism. Again, this management is going to be a very top heavy one, because there will be so many offices located at various places. there will be all the staff, highly paid officers will be employed, and therefore administrative expenses likely to be very great. Much of the money of this Corporation will spent only on administrative matters. Then there will be all those advantages which are now there with the present administration. For example, nepotism, red-tapism, ruption and all those things will also be there, and this Corporation will not be free from these defects. Therefore, care should be taken to see that no such things happen in this administration at least.

Now coming to clause 18, it says:

"A director of the Board or a member of a committee who has any direct or indirect pecuniary interest in any matter coming up for consideration at a meeting of the Board or a committee thereof, shall, as soon as possible after relevant circumstances have come to his knowledge, disclose the nature of his interest at such meeting and the disclosure shall be recorded in the minutes of the Board or the Committee, as the case may be. and the director or member shall

not take any part in any deliberation or decision of the Board or the committee with respect to that matter."

This clause says that any director of the Board or member of a committee. who has an interest in any affair of the Corporation or in any particular topic, will not take part in it and he will immediately disclose the nature of his interest. Clause 39(1) says:

"No act or proceeding of the Board or of any committee of the Corporation shall be questioned on the ground merely of the existence of any vacancy in, or defect in the constitution of, the Board or committee or on the ground of director or member of any committee having cted or taken part in any proceeding in contravention of section 18."

I do not understand this. Then what is the use of keeping clause 18 when all the proceedings of that meeting are not going to be vitiated because he takes part in that meeting? Suppose he takes part and certain resolutions are adopted, they are not going to be invalidated because clause 39. So there is no use in keeping clause 18. Either there should be clause 18 or clause 39 should be modified to the extent. Otherwise it has no meaning. When you are not going to invalidate a resolution Committee in which a particular member takes part, which is forbidden under clause 18, then clause 39 needs amendment to that extent.

Then I come to certain which give immunity to persons working under this Act, Nowadays we always find in our legislations that all the officers, who act in a hona fide manner, are exempt from any action. This is almost a routine matter in our legislations. But the real difficulty arises that as soon as this legislation has come into being our officers and others would not take as much interest, and because they have got this immunity therefore would not work properly. Even if certain losses are incurred or certain

[Shri R S Khandekar.] wrong actions are taken, the Government is not able to take action against them. So, I would request that this protection which is given to the officers should not be there, and if any loss is incurred or if anything wrong happens to the Corporation, those helm of persons who are at the affairs should be individually charged, and they should not be allowed to shirk their responsibility in this way. adopt We are now going to measure with this clause. Nowadays we find a lot of nepotism and irres-

ponsibility on the part of the officers,

and therefore this protection, I sub-

mit, should not be there.

Lastly, as I said, it is a very good thing that this Corporation is being set up, but care has to be taken to see that the loans are advanced on low terms of interest. It is often found that the credit advanced by these Corporations or Societies rather on a very high rate of interest. As I have said already, so much manipulation has to be done and so much time is wasted in getting this credit; whereas the private money-lender is popular in the villages because, although he charges a very high rate of interest, the agriculturist gets credit quickly. In corporations or in co-operative banks it is often found that for months and months together he does not get any credit. Much has been said regarding delay causes hardship in getting the credit. That should be avoided.

Then, there is one point which I want to emphasize. In clause 2, agriculture has been defined as animal husbandry, dairy farming, pisciculture and poultry farming, I do not know why tea plantations or jute or coffee plantations or gardening have been left out from the definition of the word "agriculture". I submit that if agriculture means coffee planting, I have nothing to say; but if it is not, at least coffee planting should be included in the object and the coffee planters also should be given the advantage of the provisions of this Bill.

In the end, Madam, I say that the whole emphasis should be on the liquidation of rural indebtedness and on growing more food and meeting the needs of the country. If this Corporation is able to solve these problems or to mitigate rural indebtedness to a certain extent, really the purpose of adopting this measure will be greatly fulfilled.

SHRI N. VENKATESWARA RAO (Andhra Pradesh): Madam Deputy Chairman, as a representative Andhra Pradesh, a State whose economy is largely based on agriculture, I rise to support this Bill. Some other States, more fortunate, may made rapid strides in the realm industry, but I believe that no State could afford to neglect its agriculture. As is well known, Madam, 80 per cent, of our population is still dependent either directly or indirectly on agriculture for its livelihood, and 48 per cent, of our national income us still derived from agriculture. 50 every effort should be made to devetop our agriculture. As the ex-Vice-Chairman of the Planning Commission, Mr. V. T. Krishnamachari, was emphasizing the other day while participating in the debate on the General Budget, it is very necessary that we should devote all possible attention to agriculture in the coming ten years so that our agricultural production could be doubled. I remember famous exhortation of Mr. Hugh Dalton when he was the Chancellor of the Exchequer in the Attlee Government.

He said that British agriculture was the greatest saver of the dollar likewise Indian agriculture could, in the present context, be the greatest saver of our rupee as well as the biggest earner of foreign exchange, provided we go the right way about it.

Of course, for some time now, some credit facilities to the agriculturists are there. They are, however, inadequate. My hon. friend, Shri Avinashilingam Chettiar, was saying

yesterday that at present 10 per cent. of rural credit was being provided by the co-operative societies. But I have my own doubts whether this figure is not an over-estimate. According to "Some Aspects of Economic Development" by Shri S. Bose, the proportion of borrowings by the rural people from Government agencies is even now just 3.3 per cent.; it is 3.1 per cent. from cooperative societies, while the figure for these borrowings from professional moneylenders is still 44.8 cent. and from agricultural moneylenders 24.9 per cent. These figures show, Madam, that our agriculturists are as yet obliged to depend largely for credit facilities on the traditional moneylenders. This position should be improved, if not reversed, as speedily as possible, and am sure this Agricultural Refinance Corporation would helpful in achieving this improvement. According to the Third Five Plan, the short-term Year medium-term loans that are expected to be advanced should rise by the end of that Plan from Rs. 200 crores to Rs. 530 crores. Though we are now in the third year of the Plan, I do not think that we have yet made enough progress in reaching this target. Maybe this Refinance Corporation, when formed, would enable us to reach the target at a fairly rapid rate. Because of the present emergency, our apex co-operative societies as well as our land mortgage banks are, I understand finding it a little difficult to carry on even their normal activities. I wish my friend, Mr. Vengala Reddy, who happens to be the President of the Andhra Pradesh Co-operative Central Land Mortgage Bank Limited, had been present here to participate in the discussion because, with experience, he could have thrown greater light on the difficulties which our land mortgage banks as well as the apex co-operative societies facing even in carrying activities. In a comtheir normal munication to me my friend, Mr. Vengala Reddy, has this to say:

"Just at present, on account, of the emergency, the finance available even for the ordinary work of land mortgage banks has become very slender, and unless the Corporation comes to being immediately, the useful work that these banks have been doing will receive a severe setback."

So, I feel, Madam, that this Bill, which has come up before us today is a timely step, and that the proposed Refinance Corporation would go a long way in meeting the difficulties which some of the rural credit organisations already in the field are now facing.

Then, Madam, some of my friends from the opposition benches as well as my hon, friend, Mr. Avinashilingam Chettiar, were criticising the provisions made in this Bill for the management of the Corporation The one point which all of them have made is that a majority of the members of the Board of Directors would be Government officials. I, for one, fail to see any reason why an objection should be raised on this score Obviously, my friends are forgetting the fact that this is not an agriculfinance corporation but an Agricultural Refinance Corporation. The primary purpose of this Corporation is not to advance loans to the agriculturists directly, or to deal with them directly. The main function of this Corporation is to sanction loans to land mortgage banks and to the apex co-operative societies. So. most of the time they do not have anything to do with the agriculturists directly. The interests of the agriculturists would be safeguarded by the directors of the land mortgage banks and the directors of the apex co-operative societies, who get loans from this Corporation. I therefore, think that there is not much point in saying that agricultural interests should be directly represented on this Corporation, because this institution, by its very nature, does not deal directly with the agriculturists with those organisations that are already engaged in advancing loans to

[Shri N. Venkateswara Rao.] agriculturists; its function is to finance the banking and co-operative organisations that are dealing with this problem.

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THE DEPUTY CHAIRMAN: Will you take more time?

Shri N. VENKATESWARA RAO: Just a moment, Madam, I will finish in a minute.

Then, Madam, as was pointed out by the speaker that preceded me, I think it may be worthwhile to be more specific in the definition of "agriculture" because I also feel that sufficient credit facilities should be provided for tea and coffee plantations. Of course, I know that most of the tea and coffee plantations in the country today.

THE DEPUTY CHAIRMAN: Mr. Rao, you can continue some other time. The House stands adjourned till 2-30 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half past two of the clock, The Deputy Chairman in the Chair.

MOTION RE. SITUATION ARISING OUT OF GOLD CONTROL

THE DEPUTY CHAIRMAN: Mr. Chordia, you will have to take 20 minutes and the other two speakers after you will take 15 minutes each, and the rest of the Members will take 10 minutes each, so that I can accommodate all those who want to speak.

Shri Bhupesh Gupta: (West Bengal): No, Madam. I had a discussion. We, three of us, gave notice of the motion. Now you decide the time in this manner. We gave the motion. In the other House it has been discussed and they have taken

a whole day. And you are cutting out our time. We cannot speak in 15 minutes over this matter.

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, you were present in the House when the Chairman announced that the time allotted would be two and a half hours.

SHRI BHUPFSH GUPTA: I know but you can extend it. If it is 15 minutes, I do not participate in the discussion.

Shri V. M. CHORDIA (Madhya Pradesh): Madam, I move:

"That the situation arising out of the recent Gold Control be taken into consideration."

उपसभापित महोदया, जो प्रस्ताव मैंने चर्चा के लिये रखा है वह स्वर्ण नियंत्रण ग्रादेश के बारे में है ग्रीर डिफेंस ग्रॉफ इण्डिया ऐक्ट, जो कि ग्रस्थायी है, उसी के ग्रन्तर्गत स्वर्ण नियंत्रण नियम बनाये गये हैं ग्रीर उन नियमों के द्वारा सोने के रखने, उपयोग, क्रय, विक्रय, गिरवी रखने, निर्माण करके गलाने ग्रादि ग्रादि सब प्रकार के व्यवहारों पर प्रतिबन्ध लगाया गया है।

जहां तक सोने का सवाल है, वैसे तो पुरानी कहानी कही जाती है कि राजा परीक्षित ने सब से पहले स्वर्ण का मुकुट सिर पर रखा था और उसके साथ साथ ही उनको एक पागलपन सवार हुआ था और एक सन्यासी जो तपस्या कर रहा था उनको गले में उन्होंने एक मरा हुआ सर्प डाल दिया था। ऐसा भी कहा जाता है कि सोने में किल्युग का निवास है और उसी के ध्राधार पर वह बराबर चलता रहा। एक किंद भी उसके बारे में यह लिखा है:

कनक कनक ते सौ गुनी मादकता श्रधिकाय, या खाये बौरात है, वा पाये बौरात ।।

तो एक कनक को खाने से, एक धतूरे के खाने से शदमी पागल हो जाता है, मगर